

Central Administrative Tribunal
Principal Bench

O.A. No. 535 of 2001

New Delhi, dated this the 6th March, 2002

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri R. Vijayan,
S/o Shri Raman Kutty,
R/o 57, A Pocket, C Mayur Vihar,
Phase-II,
Delhi. Applicant

(By Advocate: Mrs. Meenu Mainee)

Versus

1. Union of India through
Lt. Governor,
Govt. of NCT of Delhi,
Raj Niwas,
Delhi.
2. Chief Secretary,
Govt. of NCT of Delhi,
Players Building,
ITO,
Delhi.
3. Principal Secretary Cum-Commissioner
Transport,
5/11, Under Hill Road,
Delhi. Respondents.

(By Advocate: Shri Harvir Singh)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks a direction to implement the recommendations of the review committee held on 26.10.99 with effect from the date another co-accused Sant Ram has been reinstated and direct the respondents to enhance his subsistence allowance w.e.f. October, 1998.

2. Heard both sides.

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3. It is not denied that the applicant's subsistence allowance has been enhanced since October, 1999 and applicant's only surviving grievance is in respect of his continued suspension w.e.f. 7.9.98.

4. In this connection, we are informed that applicant's suspension was last reviewed by the respondents in October, 1999 along with co-accused Sant Ram. While in the case of Sant Ram the suspension was revoked, the same was not done in the applicant's case as he occupied the senior position of Motor Licencing Officer.

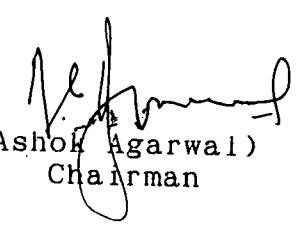
5. As the continuance of applicant's suspension had been last reviewed by the respondents in October, 1999, we dispose of this OA with a direction to respondents again to conduct a review by means of a detailed, speaking and reasoned order as to whether applicant should be continued to be kept under suspension or not. These directions should be implemented within 6 weeks from the date of receipt of a copy of this order. If any grievance still survives, it will be open to agitate the same through an appropriate proceeding in accordance with rules

(7)

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and instructions.

6. The OA is disposed of accordingly. No costs.


(Ashok Agarwal)

Chairman


(S.R. Adige)

Vice Chairman(A)

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